

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S NAOLIN INFRASTRUCTURE
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Naolin Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	20/05/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TG2010PTC068516
5.	Address of the registered office and principal office (if any) of corporate debtor	H.NO. 6-3- 1090/1/1, 3 RD Floor Uma Hyderabad House, Raj Bhavan Road, Som, Ajjiguda, Hyderabad, Telangana, India, 500082
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on: 04/06/2024 Order upload on NCLT website on: 06/06/2024
7.	Estimated date of closure of insolvency resolution process	03/12/2024 (180 days calculated from the date of order uploaded on the NCLT website i.e. 06/06/2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name of IRP: Pankaj Bhattad IBBI Reg. No.: IBBI/IPA-001/IP-P-02841/2023-2024/14362
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: A 903 Maruti Bhavan, Parsi Panchayat Road, Andheri East, Mumbai City, Maharashtra, 400069. Registered Email: rppankajbhattad@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059. CIRP specific email: cirp.naolin@gmail.com
11.	Last date for submission of claims	20/06/2024 (14 days calculated from the date of order uploaded on the NCLT website i.e. 06/06/2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/en/home/download b. Not Applicable.
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Naolin Infrastructure Private Limited on 04/06/2024 (Order upload on NCLT website on: 06/06/2024).

The creditors of M/s Naolin Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 20/06/2024 (14 days calculated from the date of order uploaded on the NCLT website i.e. 06/06/2024) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. : **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06/06/2024
Place: Mumbai

IP Pankaj Bhattad
IRP of M/s Naolin Infrastructure Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P-02841/2023-2024/14362
Correspondence Address:
Finvin Turnaround and Restructuring Private Limited
situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
Correspondence Email:
pankaj.bhattad@finvin.co.in / cirp.naolin@gmail.com
AFA Valid till: 29/11/2024